

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

(THIS THE 28th DAY OF SEPTEMBER, 2010)

PRESENT:
HON'BLE MR. D. C. LAKHA MEMBER-A

ORIGINAL APPLICATION NO. 1053 OF 2006
(U/s, 19 Administrative Tribunal Act.1985)

Brij Raj Singh aged about 54 years son of Shri Gulab Singh
resident of Railway Quarter No. RB-I/954, TRS Colony, Prem
Nagar, Jhansi. Applicant

By Advocate: Shri R.K. Nigam.

Versus

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi. Respondents

By Advocate: Shri D.P. Singh.

ORDER

(DELIVERED BY: MR. D. C. LAKHA - MEMBER-A)

Heard Shri R.K. Nigam, learned counsel for the Applicant
and Shri D.P. Singh, learned counsel for the Respondents.

2. The O.A. has been filed to seek following relief:-

“(i) to issue a writ, order or direction in the
nature of MANDAMUS thereby commanding the
Respondents to immediately determine and assign the
seniority to the petitioner from the date of his
empanelment (16-4-97), regularize the period from 3-9-
92 to 18-2-2000 with all consequential benefits and
also pay the wages for the said period and further

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promote him in skilled category against the ITI quota for which a time bound direction is fervently prayed.

(ii) to issue any other suitable order in favour of the humble petitioner as deemed fit by this Hon'ble Tribunal in the facts and circumstances of the case.

(iii) to award cost of the petition in favour of the petitioner."

3. At the outset the learned counsel for the applicant has stated that to seek the relief, the applicant also went to the Central Government Industrial Tribunal New Delhi (C.G.I.T.) and the award was passed on 18.01.1999 in his favour. The applicant moved the representation dated 04.09.2005 to implement the award addressed to G.M. (P) N.C.R. Allahabad through the D.R.M. Jhansi. Thereafter, the applicant, through his lawyer also issued a notice on 05.12.2005 but no action has been taken by the concerned respondent i.e. the Respondent No. 1.

4. The said representation dated 4.09.2005 is still pending for disposal. It is earnestly believed by the applicant's counsel that the grievance of the applicant may be redressed if a direction is issued to the Respondent Nos. 1 and 2 to look into the matter and dispose of the pending representation within a stipulated period of time. There is no objection on this point from the respondents' side.

5. In view of the above facts, the Respondents are directed to look into the matter with reference to the pending representation and dispose of the same by passing a reasoned and speaking order



within a period of three months from the date of receipt of a certified copy of this order.

6. With the above direction, the OA is disposed of. No order as to costs.

A handwritten signature consisting of a stylized 'A' and a curved line extending to the right.

Member (A)

/S.V./